

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

8. IA-1321/2024 in C.P.(IB)/628(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.03.2024

NAME OF THE PARTIES: Air India Limited  
Vs  
Sovika Aviation Services Private Limited

SECTION: 9, 12(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Ms. Komal Bhoir i/b Ezy Laws, Ld. Counsel for the Applicant present.
2. **IA-1321/2024:** This Application has been filed by the Resolution Professional seeking 90 days extension of CIRP beyond 180 days.
3. The Applicant submitted that in the Fifth CoC meeting held on 15.02.2024, the sole-Member of the CoC resolved for filing an application seeking extension of CIRP period by 90 days beyond 180 days.
4. Considering the above facts of the case, extension of 90 days is granted w.e.f. 26.02.2024. Accordingly, IA is **allowed** and disposed of.
5. This Bench notes that there is no active progress made in the CIRP of the Corporate Debtor. This Bench will not consider any further extension of CIRP period. RP is to complete the CIRP within 90 days of extension period.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)